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## रेलवे स्डेशनों पर बुक स्टालों के प्रावंटम हेतु मानवंड

141. ड० रस्नाकर पाण्डेय: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में रेलवे स्टेशनों पर बुक स्टालों की आवंटन-नीति के संबंध मानदंड क्या है;
- (ख) क्या इस नीति की समीक्षा करने संबंधी कोई योजना सरकार के विचाराधीन है; भौर
- (ग) यदि हां, तो उसका ब्यौरा

रेल मंत्री (श्री जनेस्थर मिश्र): (क) मौजूदा नीति के धनुसार सभी नए बुक स्टाल ठेके बैरोजगार स्नातकों, उनके सहयोगियों, भागीदारों, संगठनों, वःस्तविक कार्यकर्ताम्रों मीर वेंडरो की सहकारी समितियों के लिए ग्रारक्षित हैं।

- (ख) जी नहीं।
- (ग) प्रकृत नहीं उठता ।

## Reorientation and reform of the Delhi **Development Authority**

- 142. DR. RATNAKAR PANDEY: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether there is any scheme for reorientation and reform of the Delhi Development Authority;
- (b) if so, what are the salient features of the scheme: and
  - (c) the steps taken in this regard so far?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI DAULAT RAM SARAN): (a) to (c) The Government had decided in 1987 to restructure the DDA. However the Com. mittee on Re-organisation of Delhi Set-up was constituted later in 1987 and the decisions regarding restructuring of DDA were not persued. The report of "the Committee includ. es some recommendations about the

future role of DDA. A Bill on the Delhi Setup has also been introduced by the Governmenc in September, 1990. While major restructuring of DDA will take into account the decisions on the future Set.up of Delhi. Government attachee high importance to streamlining DDA's work to better serve the interests of the public.

Enforcement of Consumer Protecting Act

- 143. DR. RATNAKAR PANDEY: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:
- (a) the steps taken in different States and Union Territories to en force the provisions of the Consumer Protection Act so far; and
- (b) whether it is a fact that in some the States the Quasi Judicial Authority to be created under the said Act has yet to be functional; if so, the names of the States where such an authority has not yet been created and reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRi SARWAR HUSSAIN): (a) and (b) Under the Consumer Protection Act, 1986, the State Government/Union Territory Administrations are responsible for setting up of Consumer Protection Councils; Consumer Disputes Redres-sal Commission (State Commission), and Consumer Disputes Redressal Forums (District Forums) All the States/Union Territories except Punjab have set up the Councils. As per the information svailabe. the position of setting up of the State Commissions/District Forums is indicated in the enclosed statement. (See below). Some of the States/Union territories are facing nnancial constraints in making this machinery functional as indicated in the Statement. The Act does not apply to Jammu & Kashmir.

## Statement

State/UT	Position of State Commission	Position of District Forums
1	2	3
Arunachal Pradesh .	. Functioning	23 functioning 11 functioning
		23 Functioning
Bihar	. Functioning	1 functioning approval for 35 given
		18 Functioning
Goa	. Approval given	1 Functioning
		2 Functioning
Himachal Pradesh	. Functioning	1 Functioning
		4 Functioning
		14 Functioning
		9 Notified
Maharashtra	. Functioning	1 Functioning 3 Notified approval for 26 more given
Manipur	. Notified	8 Notified
		5 Functioning
Mizoram .	. Functioning	3 Functioning
		7 Notified
		13 Functioning
		12 Functioning 6 Functioning approval for 21 mo
Sikkim	. Approval given	given Approval for 4 giv
Tamil Naau	. Functioning	21 Functioning
		3 Functioning 63 Functioning 3 Functioning approval for 14
		more given 2 Functioning
Chandigarh (WT)	Functioning	1 Functioning 1 Notified
Daman & Diu	. Approval given	1 Functioning 2 Notified 1 Functioning
·		1 Functioning